

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1578  
ANSWERED ON:02.12.2005  
WATER TESTING LABS  
Athawale Shri Ramdas;Kathiria Dr. Vallabhbhai

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether any proposal for establishing water testing laboratory in each district of the country is under consideration of the Union Government;
- (b) if so, the details thereof, State-wise;
- (c) whether the Union Government has received similar proposals from certain State Governments during the last three years; and
- (d) if so, the details thereof and the action taken/proposed to be taken by the Union Government thereon ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) & (b) Drinking Water Supply is a State Subject. The Government of India renders financial and technical assistance to the States in this endeavor through a centrally sponsored programme, namely, Accelerated Rural Water Supply Programme (ARWSP). Under the programme, the Union Government has been assisting the State Governments in developing an integrated system of drinking water quality monitoring by setting up of district level laboratories for water quality testing, reporting and generating awareness among rural masses about the importance of water quality and its relation to health. Details of district water quality testing laboratories sanctioned by the Government of India, as well as those established by the State Governments with State resources, are given in the Annexure.

(c) & (d) During the last three years, proposals from Uttaranchal, Meghalaya, Punjab and Jammu & Kashmir were received for sanction of district water quality testing laboratories. These State Governments have been requested to furnish the required documents to enable further processing.

Annexure

Statement Referred to in part (a) & (b) of Lok Sabha Unstarred Question No. 1578 to be answered on 2.12.2005

SETTING UP OF DISTRICT LEVEL WATER QUALITY LABORATORY(As on Nov 2005)

Sl. No. Name of the GoI Funds Established by  
State/UT Sanctioned Established State Govts. from  
in States their own resources

1	Andhra Pradesh	14	14	37
2	Arunachal Pradesh	13	1	0
3	Assam	21	2	
4	Bihar	35	2	
5	Chandigarh (UT)	0	0	
6	Chattisgarh	16	6	2
7	Goa	1	1	1
8	Gujarat	13	5	4
9	Haryana	18	18	1
10	Himachal Pradesh	10	10	5
11	Jammu & Kashmir	9	6	2
12	Jharkhand	16	6	0
13	Karnataka	21	9	0
14	Kerala	4	4	10
15	Madhya Pradesh	48	48	14
16	Maharashtra	3	3	27
17	Manipur	8	3	0
18	Meghalaya	7	7	0
19	Mizoram	4	4	0
20	Nagaland	6	2	0
21	Orissa	30	29	0
22	Punjab	12	3	0
23	Rajasthan	23	23	10

24	Sikkim	3	2	0
25	Tamil Nadu	24	24	6
26	Tripura	3	3	3
27	Uttar Pradesh	67	8	1
28	Uttaranchal	67	3	0
29	West Bengal	17	13	6
30	A&N Island	1	1	0
31	D & N. Haveli	1	1	0
32	Daman & Diu	2	2	0
33	Delhi	0	0	6
34	Lakhadweep	7	2	7
35	Pondicherry	2	2	2
	Total	459	286	148

Note : 67 district water quality testing laboratories approved for esrtwhile Uttar Pradesh, which included Uttaranchal also.